

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-523
CP-123/241-242/ND/2022

IN THE MATTER OF:

Ramakrishna Ramaswamy

....Applicant

Vs.

Indebo (India) Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 16.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**


PRESENT:

For the Applicant :

For the Respondent : Mr. Gursat Singh, Mr. Pranav Khanna, Advs.

ORDER

We have heard Ld. Counsels for both the parties. Ld. Counsel for the Applicant sought 2 weeks' time to file his rejoinder and meanwhile the interim order may continue in the next date of hearing. List the matter on **13.12.2022**.



**(RAHUL BHATNAGAR)
MEMBER (T)**

Amit Tiwari



**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**